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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 26 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Himanshubhai Varta
V/s.
Bank of Baroda & Ors.

Section of the Companies Act: Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Nandish Chudgar with Raheel Patel.	Advocate	}	
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2.

ORDER

None present for Applicant. None present for Canara Bank. None present for other Respondents in IA 26/2018.

Learned Advocate Mr. Nandish Chudgar present for RP and for Respondent/ Central Bank of India in IA 26/2018

Learned Advocate Mr. Nandish Chudgar filed Vakalatnama for RP and for Respondent/ Central Bank of India in IA 26/2018

For reply for RP and for hearing, list the matter on 07.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.